PART I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

Notification

The 14th September, 2001

No. 18-Leg./2001.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 4th September, 2001, and is hereby published for general information:—

THE PUNJAB RECRUITMENT OF MULTIPURPOSE HEALTH WORKERS (FEMALE) ACT, 2001

(Punjab Act No. 13 of 2001)

AN

ACT

to provide relief and remove hardships to those Multipurpose Health Workers (Female), who were selected and appointed on regular basis in pursuance of their selection on the basis of advertisement dated the 12th July, 1992, but whose services were terminated after they had rendered nearly three years service on the ground that their appointments were beyond the advertised posts. It is, however, made clear that these appointments are being made as a one-time measure in peculiar facts and circumstances considering the extreme hardships of these Multipurpose Health Workers (Female) and their families.

BE it enacted by the Legislature of the State of Punjab in the Fifty-second Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Punjab Recruitment of Multipurpose Health Workers (Female) Act, 2001.
- (2) It shall be deemed to have come into force on and with effect from the 12th day of July, 1992.
 - 2. In this Act, unless the context otherwise requires,—
 - (a) "advertised posts" means the actual vacancies on the date of advertisement made on the 12th July, 1992, and shall deem to include anticipated vacancies, which may fall vacant between the date of advertisement and the date of first appointment made in pursuance of the selection process;

Short title and commencement.

Definitions.

- (b) "appointing authority" means the Director, Health Services, Family Welfare, Punjab; and
- (c) "Multipurpose Health Workers (Female)" means the Multipurpose Health Workers (Female), who were selected in pursuance of the advertisement, dated the 12th July, 1992, issued by the Department of Health and Family Welfare, Punjab, and who were appointed on regular basis in pursuance thereto, but whose services were terminated on the 27th March, 1997.

Appointment to be advertised posts.

3. The appointments of Multipurpose Health Workers (Female) against the advertised posts shall be made by the appointing authority.

Date of joining.

4. The date of joining of the Multipurpose Health Workers (Female) shall be the date, on which they actually join the posts in pursuance of this Act.

Seniority.

5. The seniority of the Multipurpose Health Workers (Female) shall be determined from the date of their joining.

Repeal and Saving.

- 6. (1) The Punjab Recruitment of Multipurpose Health Workers (Female) Ordinance, 2001 (Punjab Ordinance No. 3 of 2001), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of this Act.

S. S. GREWAL,

Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.